

SECTION – IX

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NOS. 19-21
(Application for modification of Court's Order dated 30.06.2014)

IN
CIVIL APPEAL NOS. 5874-76 OF 2014

CUSTODIAN OF EVACUEE PROPERTIES ETC. ETC.

...APPELLANTS

-VERSUS-

AMJADALI GAZANFARLI BUKHARI & ORS. ETC. ETC.
S

...RESPONDENT

OFFICE REPORT

The SLP(C) Nos. 10930-10932 of 2008 along with connected matters was listed before the Hon'ble Court on 30.06.2014 when the Court was pleased to grant leave and allow the appeals. (A copy of order dated 30.06.2014 is marked as Annexure-A/2 at Page Nos. 21 to 28 in Interlocutory Application paper books.)

It is submitted for the information of the Hon'ble Court that M/s. Aura & Co., Advocate has filed an application for modification of Court's Order dated 30.06.2014 on behalf of the applicant- Musamiya Imam Haider Bux and the same has been registered as Interlocutory Application Nos. 19-21 of 2016 and placed with appeal paper books. The application for impleadment filed on behalf of the same applicant was already rejected vide this court's order dated 30.06.2014 while allowing the appeals.

It is lastly submitted that original Appeal paper books have been weeded out after due preservation as per Rules and the Counsel has given the fresh appeal paper books.

The Interlocutory Applications in the matters above mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 12th day of March, 2016

ASSISTANT REGISTRAR

Copy to:

Mrs. Hemantika Wahi, Advocate
Mr. Sharmila B. Upadhyay, Advocate
Mr. Nikhil Goel, Advocate
Mr. Rutwik Panda, Advocate.
Dr. Kailash Chand, Advocate
Mr. Mohan Pandey, Advocate

ASSISTANT REGISTRAR

am